

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH
COURT III

104. I.A. 1854/2020, IVN.P. 33/2024 In C.P.(IB)-512(MB)/2019

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **28.06.2024**

NAME OF THE PARTIES: Opulent Auto Care Pvt Ltd

V/s.

DSK Motors Pvt Ltd.

Appearance

For Applicant/Liquidator: Adv. Pulkit Sharma

a/w Adv. Vinod Kothari a/w Adv. Chinmay i/b Apex Law Partners.

(Liquidator : Mr. Indrajeet Mukherjee Present physically)

For Applicant(In IVN.P. 33/2024): Adv. Manaswi Agarwal& Adv.

Saloni Kalwade i/b Meraki Chambers

For Respondent(IA 1854/2020): Adv. M.S. Bhardwaj

For Financial Creditors: Adv. Mr Shadab Jan i/b Indrajeet Hingane

SECTION 9 OF THE IBC, 2016

ORDER

Hearing Through: Virtually and Physical (Hybrid) Mode

I.A. 1854/2020

Heard Ld. Counsel on both the sides and arguments are completed. Parties to file written submissions within three weeks. List on **19.07.2024** for written submissions.

IVN. P. 33/2024

This is application filed by JM Financial Asset Reconstruction Company Ltd against the Liquidator of DSK Motors Pvt. Ltd.

The above application is being filed to intervene in the I.A. 1854/2020. Since arguments of I.A. 1854/2020 is concluded and listed for written submissions, nothing survives in the invention petition and according IVN. P. is **dismissed**.

Sd/-

CHARANJEET SINGH GULATI
Member (Technical)

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Sd/-

LAKSHMI GURUNG
Member (Judicial)